

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no.180 of 2012 & IA 319 of 2012 and
Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013**

Dated: 8th August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Appeal no.180 of 2012 & IA 319 of 2012

Shell India Markets Pvt. Ltd. Appellant (s)

Versus

Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. Jay Savla, Adv. ,
Mr. Prabhat K.C. , Adv.
Ms. Renuka Sahu, Adv.

Counsel for the Respondent(s): Mr. Abhinav Vashisht, Sr.Adv.,
Mr.Rajat Navet, Adv. for R-1 to R-3,
Mr.Prashant Bezboruah , Adv. and
Mr. Rakesh Dewan, Adv. for R-6,
Ms. Udayaditya Nanerjee, Adv.
Mr. Vipin Nair, Adv. and
Mr.P.B. Suresh, Adv. for R-4/ONGC
Mr. Vijay Kumar, Adv. for R-5

Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013

Reliance Industries Ltd. & Ors. Appellant (s)

Versus

Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. C.S. Vaidyanathan, Sr.Adv.
Mr.R.S. Prabhu, Adv.
Mr. Somiran Sharma, Adv.

Counsel for the Respondent(s): Mr. Abhinav Vashisht, Sr.Adv. and
Mr.Rajat Navet, Adv. for R-1 to 3
Mr. Parag Tripathi, Sr. Adv. with

Mr. Manish K.Jha, Adv. and
Ms. Mahima K. Gupta, Adv. for R-6
Mr. Jay Savla, Adv. ,
Mr. Prabhat K.C. , Adv.
Ms. Renuka Sahu, Adv. for R-7
Mr.Prashant Bezboruah for R-8,
Mr. Rakesh Dewan for R-8,
Ms. Udayaditya Nanerjee, Adv.
Mr. Vipin Nair, Adv. and
Mr.P.B. Suresh, Adv. for R-7

ORDER

Learned Counsels for the parties have finished their arguments in both the appeals. Therefore, they are directed to file their respective comprehensive written submissions on or before 26th August, 2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **06.09.2013 at 2.30 P.M.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt